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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No. 736/96.

Dt. of Decision : 26-06-96.

K.R.Vinod Kumar

.. Applicant.

vs

1. The Chief Commissioner,
Customs and Central Excise,
Hyderabad Zone,
Lal Bahadur Stadium Road,
Basheerbagh, Hyderabad.
2. The Commissioner-I,
Customs and Central Excise,
Lal Bahadur Stadium Road,
Basheerbagh, Hyderabad.
3. The Commissioner,
Customs and Central Excise,
Guntur Commissionerate, Guntur .. Respondents.

Counsel for the Applicant : Mr. P.Naveen Rao

Counsel for the Respondents : Mr. N.R.Devaraj,Sr.CGSC

CORAM:

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

ORDER

Oral Order (Per Hon'ble Shri R. Rangarajan : Member (Admn.)

Heard Mr. P.Naveen Rao, learned counsel for the applicant and Mr. N.R.Devaraj, learned counsel for the respondents.

2. The applicant in this OA who was working in Guntur Commissionerate was transferred in the same capacity to Hyderabad Commissionerate in terms of office order No.42/96 dated 25-04-96 (Annexure A-1). That office order was stayed by R-1 by his order C.No.II/3/37/96-Estt.2 dated 17-05-96 (Annexure A-II). However this stay order was modified for those who are relieved earlier to 17-05-96 to join at their new place of posting in terms of office order No.46/96 dated 20-05-96 (Annexure A-III).

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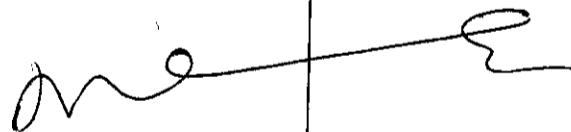
-2-

3. The applicant herein, though was issued with a transfer order from Guntur to Hyderabad, he was not relieved from Guntur till today. He submitted a representation dated 17-06-96 (Annexure A-IV) addressed to R-2 requesting for his relief from Guntur and post him at Hyderabad in terms of order dated 25-04-96. However that representation is still pending with R-2. Under the circumstances I think it fit to dispose of this application by directing R-2 to give a suitable speaking order to the applicant for his representation dated 17-06-96 as in transfer case it is for the executives to take a firm decision on his representation before the applicant approach this Tribunal.

4. In view of the above, the following direction is given:-

R-2 should dispose of the representation of the applicant dated 17-06-96 (Annexure A-IV) within fortnight from today.

5. The OA is ordered accordingly at the admission stage itself. No costs.



(R. RANGARAJAN)
MEMBER (ADMN.)

Dated : The 26th June 1996
(Dictated in the Open Court)

SPR


Dy. Registrar (S)

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O.A.NO.736/96

Copy to:

1. The Chief Commissioner,
Customs and Central Excise,
Hyderabad Zone, Lal Bahadur Stadium Road,
Basheerbagh, Hyderabad.
2. The Commissioner - I,
Customs and Central Excise,
Lal Bahadur Stadium Road,
Basheerbagh, Hyderabad.
3. The Commissioner, Customs and Central Excise,
Guntur Commissionerate, Guntur.
4. One copy to Mr.P.Naveen Rao, Advocate,CAT,Hyderabad
5. One copy to Mr.N.R.Devraj, Sr.CGSC,CAT,Hyderabad.
6. One copy to Library,CAT,Hyderabad.
7. One duplicate copy.

YLKR

11/7/96
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APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)

DATED: 26/6/96

ORDER/JUDGEMENT

D.A. NO./R.A/C.P. No.

in

D.A. NO. 736/96.

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED
DISPOSED OF WITH DIRECTIONS
DISMISSED
DISMISSED AS WITHDRAWN
ORDERED/REJECTED
NO ORDER AS TO COSTS.

YLKR

II COURT

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No Spare copy

